CENTRAL ELECTRICITY REGULATORY COMMISSION (Legal Division)

Weekly Hearing Schedule for the month of March, 2014 (24.3.2014 to 28.3.2014)

Date, Day & Time	SI. No.	Petition No.	Petitioner	Subject in Brief
25.3.2014 Tuesday At 10:30 A.M.	1.	293/MP/2013	JCL	Levy of back up supply charges and withholding of UI charges in violation of Central Electricity Regulatory Commission during the grant of inter-state open access.
	2.	15/SM/2012	Suo-Motu	Determination of Tariff of the Natural Inter-State transmission lines.
	3.	209/TT/2013	HPPTCL	Transmission tariff for Asset 220 KV D/C Kunihar-Panchkula Transmission line associated with 220 KV system for Northern Grid in NR.
	4.	210/TT/2013	HPPTCL	Transmission Tariff for Asset 220 KV D/C Majri-Khoderi Transmission line associated with 220 KV system for Northern Grid.
	5.	211/TT/2013	HPPTCL	Transmission Tariff for Asset 220 KV D/C Jassore- Ranjeet Sagar Dam Transmission line.
	6.	213/TT/2013	RRVPNL	Transmission Tariff in respect of RVPN owned transmission lines/system connecting with other States and intervening transmission lines incidental to interstate transmission of electricity.
	7.	257/TT/2013	DVC	Transmission Tariff for natural interstate transmission lines as per the directive of the Hon'ble Commission vide its Order dated 25.04.2013 in Petition No 15/SM/2012.
	8.	259/TT/2013	WBSETC L	Transmission Tariff for 400 KV Single Circuit Kolaghat - Baripada transmission line (portion owned by WBSETCL) and 220 KV Single Circuit Santaldih - Chandil Transmission line (portion owned by WBSETCL) for the period from 01.04.2011 to 31.03.2014
	9.	256/TT/2013	MSETCL	Transmission Tariff in respect of Maharashtra State Electricity Transmission Company Limited. (MSETCL) CERC Order dated 14.03.2012 against Petition No 15/SM/2012, for inclusion in the POC transmission charges.
27.3.2014 Thursday At 10:30 A.M.	1.	I.A. No. 15/2014 in Petition No. 35/MP/2014	POSOCO	Interim Application seeking directions towards payment of demand raised by the Income Tax Authorities from PSDF.
	2.	107/TT/2013	PGCIL	Determination of Transmission tariff of Talcher-Kolar HVDC Bipole.
	3.	40/TT/2013	PGCIL	Determination of Transmission Tariff of 125 MV AR Bus Reactor alongwith associated bays at Patna and Ranchi S/s under ERSS-IV.
	4.	97/TT/2013	PGCIL	Determination of Transmission Tariff of 125 MVAR Bus Reactor along with associated bays at Roorkee Substation under NRSS-XXI.
	5.	95/TT/2012	PGCIL	Determination of tariff for Sasan-satna Ckt-1 TL initially charged at 400 KV level and other assets associated with Sasan UMPP TS.
	6.	39/TT/2013	PGCIL	Determination of Transmission Tariff from for spare ICT at Hissar and Spare ICT at Lucknow under Provision of Spare interconnecting transformers (ICTs).

7.	8/RP/2014	PGCIL	Review of Order dated 23.12.2013 passed by this Hon'ble Commission in Petition NO: 62/TT/2012 in respect of determination of transmission Charges for Assets under WRSS-XI in Western Region for the period 2009-14 block.
8.	294/TDL/2013	SECI	Application for grant of Inter-State Trading License for Category- III.
9.	319/MP/2013	TPDDL	Petition seeking a declaration of COD declared by the generating company was illegal and not in accordance with the terms of the PPA and prudent utility practices. (On admission)
10.	33/MP/2014	TPDDCL	Disputes arising as a result of non furnishing of details by NTPC and DVC in terms of Regulation 21 of the CERC (Terms and Conditions of Tariff) Regulations 2009. (On admission)
11.	309/MP/2013	OTPC	Petition for removal of Cap Rate applied on infirm power injected by 726.6 (2X363.3) MW Palatana Combined Cycle Gas Based Power Project of ONGC Tripura Power Company Limited for the period from synchronization of Unit-I to the COD of the project.
12.	9/MP/2014	IEX	For extension of time frame for compliance with regulation 19(1)(i) read with regulation 20 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2010 relating to maximum shareholding limits prescribed therein.
13.	317/MP/2013	NPPL	Petition for the relinquishment of the long term open access under the Bulk Power transmission Agreement dated 07.06.2010 and return of bank guarantee.
14.	62/MP/2013	KBUNL	Adjudication of disputes between the KBUNL and BSPHCL.
15.	6/RP/2014	TSECL	Review Petition under Clause -12 (Power to Relax) on Central Electricity Regulatory Commission (Deviation Settlement Mechanism and related matters) regulations, 2014 effective from 17.02.2014.

Sd/-(T. D. PANT) Deputy Chief (Legal) 26.3.2014